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Central Administrative Tribunal  
Cuttack Bench, Cuttack

Original Application No. 423 of 1992

Date of decision: January 29, 1993

Nabakshore Bagudi .... Applicant

Versus

Union of India and others.... Respondents

For the Applicant : M/s J.R.Das, S.S.Das,  
Advocates.

For the Respondents : Mr. L. Mohapatra, Standing Counsel  
(Railway).

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CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE CHAIRMAN.

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1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not? No
3. Whether His Lordships wish to see the fair copy of the judgment? Yes.

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J U D G M E N T

(16)

K. P. ACHARYA, V.C.

In this application under section 19 of the Administrative Tribunals Act, 1985, transfer of the petitioner Shri Nabakshihore Bagudi from Basta to Asanbali is under challenge.

2. There is no appearance on the side of the Petitioner.

3. I have heard Mr. L: Mohapatra learned st. counsel for the Opposite Parties. It is submitted by Mr. Mohapatra learned Standing Counsel (Railway) that the impugned order of transfer has since been cancelled. Therefore, the case is disposed of as infructuous. There would be no order as to costs.

*kgm* *29-1-93*  
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VICE CHAIRMAN

Central Administrative Tribunal,  
Cuttack Bench Cuttack/K. Mohanty/  
29.1.1993

